

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/62(KB)2023
IA(I.B.C)/254(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL 2024

IN THE MATTER OF	INDUSIND BANK LTD. VS ANKIT AGARWAL
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Manish Agarwal, RP

Mr. Rahul Parasrampuria, Adv.] For RP
Ms. S. Agarwal, Adv.

Mr. S. Chatterjee, Adv.] For the Respondent
Mr. P. Sancheti, Adv.
Mr. A. L. Ghosh, Adv.
Mr. R. R. Chowdhury, Adv.

Mr. S. Chakraborty, Adv.] For the Applicant
Mr. S. Bhattacharjee, Adv.
Mr. S. Chanda, Adv.
Ms. S. Gupta, Adv.

ORDER

1. Learned Counsel for the parties present.
2. Ld. Counsel appearing for the Personal Guarantor submits that objection has been filed to the report filed by the RP, since Ld. Counsel appearing for RP submits that no such objection being filed, no copy of the same has been handed over to Ld. Counsel for the RP. None appears for the Financia Creditor.
3. Let the complete sets of documents be provided to the Personal Guarantor.
4. Ld. Counsel for the Personal Guarantor shall file objection to the report within a period of one week. Thereafter, Supplementary Affidavit to the objection, if any, be filed within a period of 7 days thereafter.
5. List this matter for consideration **on 12.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**